

कम्पनी का यह प्रचार चला तो दूसरी तरफ कम्पनी के अधिकारियों की ओर से अखबारों में बयान देकर और अन्त में फाइनेन्शियल एक्सप्रेस के सम्वाददाता को हाथ में लेकर लेख लिखवा कर पब्लिक अन्डरटेकिंग की बेइज्जती करने का काम किया, इस कमेटी की सिफारिशों का खंडन करने का काम किया गया। जो रिपोर्ट इस कमेटी ने दी थी उसमें पिछले कई वर्षों की ट्राम्बे फटिलाइजर यूनिट के काम के बारे में कई शिकायतों को बता कर उनको दुस्त करने के क्या क्या रास्ते हैं इसके बारे में कुछ कहा था। कमेटी का यह भी कहना था कि कैमिको कम्पनी के साथ इस यूनिट के अफसरों ने जो समझौता किया था जिससे लाखों रुपये का नुकसान इस देश का हुआ है। इसके बारे में अधिक जांच होगी चाहिये। यह भी बात कही गयी थी कि जिस ढंग से यह कान्ट्रैक्ट हुआ था उसके बारे में कई शिकायतों को उठाने का काम हुआ था और यह कारखाना बनने के समय से कामकाज शुरू करने के समय तक की जो गलतियां हुई थीं जिनकी वजह से इस कारखाने का प्रोडक्शन जहां बढ़ना चाहिये था वहां जो घटता जा रहा है उसके बारे में कुछ खुलासा मांगा था। लेकिन इस अखबार के द्वारा इन बातों का खंडन करते हुए ऐसी चीजों को कहा गया है जैसे इस कमेटी ने इन सारी सिफारिशों को करते हुए बुनियादी मसलों का विचार ही नहीं किया।

यह कहा गया कि जो क्रिटिसिज्म कमेटी का है यह इल इनफार्मड क्रिटिसिज्म है, कमेटी ने जो जांच की वह गलत ढंग से जांच की। और अन्त में इस लेख में दो वाक्य लिखे गये हैं जिनको मैं सुनाना चाहता हूँ।

"But many in the plant felt disgusted at the ill-timed report of the Committee on Public Undertakings, which, to quote one "brought back the dirty linen for a second wash in the public." It is to be hoped that the Committee on Public Undertakings' report would turn out to be nothing more than kindling the dead fire."

इस ढंग से इस सम्वाददाता की ओर से पब्लिक अन्डरटेकिंग कमेटी की रिपोर्ट का आक्षेप करने का काम हुआ। और यह काम करने में फटिलाइजर कारपोरेशन के अफसरों का भी हाथ रहा है, जैसा कि इस लेख से स्पष्ट है। इसलिये जो मैंने अपनी विशेषाधिकार की सूचना में केवल फाइनेन्शियल एक्सप्रेस का ही नाम लिया है उसके अतिरिक्त कारखाने के अधिकारी भी इसमें शामिल होते हैं, जैसा कि तथ्यों से स्पष्ट होगा जो मैंने अभी आपके सामने बयान किये। इसलिए मैं चाहूंगा कि सिर्फ अखबार की ही बात न उठाते हुए कारखाने के अफसर, जिनका इस कारनामे से सम्बन्ध रहा है, दोनों के बारे में यह मामला विशेषाधिकार समिति के सामने पेश किया जाय।

MR. SPEAKER: I think the Minister will require some time.

The Minister of Petroleum and Chemicals and Mines and Metals. Dr. Triguna: I will have to verify from the officers concerned.

MR. SPEAKER: You can have time for two days. We will take it up on Monday.

12.55 hrs.

PAPERS LAID ON THE TABLE

Annual Report of National Research Development Corporation of India and Report of National Institute of Foundry and Forge Technology.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH): On behalf of Dr. V. K. R. V. Rao,

I beg to lay on the Table.

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments

[Shrimati Jahanara Jaipal Singh]

of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) A copy of the Report of the National Institute of Foundry and Forge Technology, Ranchi for the years 1966-67 and 1967-68.

[Placed in Library. See No. LT-687/69.]

NOTIFICATION UNDER AIRCRAFT ACT

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules 1969, published in Notification No. G. S. R. 544 in Gazette of India dated the 8th March, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-688, 69.]

REVIEW BY GOVERNMENT ON WORKING OF THE SHIPPING CORPORATION OF INDIA LIMITED AND ANNUAL REPORT OF THE SHIPPING CORPORATION OF INDIA LIMITED, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH): I beg to lay on the Table:-

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 (Hindi and English version).
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-689/69.]

(2) Following statements showing the action taken by Government on various assurances, promises and undertakings given

by the Ministers during the various sessions of Lok Sabha shown against each :-

- (i) Statement No. I
Seventh Session, 1969 (Fourth Lok Sabha)
- (ii) Supplementary Statement No. II and III
Sixth Session, 1968 (Fourth Lok Sabha)
- (iii) Supplementary Statement No. IX and X
Fifth Session, 1968 (Fourth Lok Sabha)
- (iv) Supplementary Statement No. XVI
Fourth Session, 1968 (Fourth Lok Sabha)
- (v) Supplementary Statement No. XI
Third Session, 1967 (Fourth Lok Sabha)
- (vi) Supplementary Statement No. XVIII
Second Session, 1967 (Fourth Lok Sabha)
- (vii) Supplementary Statement No. XVI
First Session, 1967 (Fourth Lok Sabha)
- (viii) Supplementary Statement No. XVIII
Fourteenth Session, 1966 (Third Lok Sabha)
[Placed in Library. See No. LT-690/69.]

MARKET LOANS BY THE CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a copy of Notification No. F4 (1)-W&M 69 published in Gazette of India dated the 10th April, 1969 regarding Market Loans floated by the Central Government in 1969-70 (Hindi and English versions). [Placed in Library. See No. LT-691/69.]

SHRI S.M. BANERJEE (Kanpur): About item No. 7, Sir, I have sought your permission to raise a point. Many such assurances given by the ministers have not been fulfilled.

On 14th March, 1969, Shri Vidya Charan Shukla gave a solemn assurance in this House regarding the Government's lenient policy to be implemented in the case of employees who lost their jobs or suspended, etc. He said:

"Even temporary employees. It will be applicable to them. Although